

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3315
ANSWERED ON:23.08.2011
SECURITY TO EX CHIEF MINISTERS
Kataria Shri Lal Chand;Singh Shri Uday Pratap

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the onus of providing security to ex-Chief Ministers lies upon the State Governments;
- (b) if so, the number of State Governments against whom complaints of laxity in ensuring security of ex-Chief Ministers have been received;
- (c) whether any guidelines in this regard have been issued to the said State Governments by the Union Government; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Yes Madam. "Law and Order" and 'Police' is a State subject as per the VIth schedule of the Constitution of India; therefore the security of Individuals including Ex-Chief Ministers is the responsibility of the concerned State Governments/UT Administration. Therefore, the onus of providing security to individuals including Ex-Chief Ministers, lies upon the State Governments in whose jurisdiction the concerned individuals including Ex-Chief Ministers, ordinarily reside.
- (b): No complaints in this regard have been received in this Ministry.
- (c) & (d): Detailed guidelines regarding security arrangements for protection of individuals have been compiled in the 'Yellow Book' and circulated to all the State Governments.